SHRI D. P. CHATTOPADHYAYA : Thank you for the suggestion. Since it was referred to, I wanted to allude to it in passing. I would not dilate on it.

Some other issues have also been raised, the licensing policy, the implementing machinery, the inadequacy thereof and so on. We are quite alive to the problem. At the appropriate time, when some other substantive issues similar to this one are brought before the House, Government will be in a position to make up its mind. But now we are doing our best to see that the implementation machinery is strengthened, number of laboratories increased, quality improved and the provisions of the parent Act properly implemented and executed.

I move.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill further to amend the Prevention of Food Adulteration Act, 1954, be taken into consideration".

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. DEPUTY-SPEAKER : As regards clause 3, Shri Panda's amendment has been circulated. But it is not within the scope of the Bill. The Bill deals with the application of the Act to J & K whereas his amendment seeks some modification of the provisions of the parent Act. It has nothing to do with the amending Bill.

SHRI D. K. PANDA : Let me say how it is relevant. If it is convincing, you admit it.

MR. DEPUTY-SPEAKER : I have ruled it out.

To clause 3, there is no amendment'.

The question is :

"That clause 3 stand part of the Bill."

The motion was adopted

Clause 3 was added to the Bill.

Clause 4, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI D. P. CHATTOPADHYAYA : I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

14.07 hrs.

COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) AMENDMENT AND VALIDATION BILL

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I move :

"That the Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquistions of land or rights in or over land under the said Act, be taken into consideration."

As this House is fully aware, the Industrial Policy Resolution of 1956 laid down that the future development of coal industry in the country was the responsibility of the State, and all new units in this industry would be set up only by the State except in exceptional circumstances as laid down in the resolution. Accordingly, under the Coal Bearing Areas (Acquistion and Development) Act of 1957, powers were taken *inter alia* for the acquistion by the Central Government of unworked coal bearing areas covered by private leases or prospecting licences. This Act provided for acquistion of virgin lands including underground minerals or rights in or over such land in the same manner as the Land Acquisition Act of 1894. In acquisition of land, the practice under the Land Acquisition Act, 1894, was to issue a single notification under section 4 (1) of the Act indicating that land in a locality was needed or was likely to be needed or was for public purpose. This notification was followed by one or more declarations under sec-

tion 6 of the Act in respect of different parcels of land specified in the original notification to the effect that such portion of land was needed for public purpose or for a company.

In a judgement dated 9th February, 1966 in the case of State of Madhya Pradesh v. Vishnu Prasad Sharma and others, the Supreme Court have held that once a declaration under section 6 of the Act was issued, whether it be in respect of a part of the land comprised in the notification under section 4 (1) or in respect of the whole of it, the effect of the initial notification is exhausted and no further declarations under section 6 of the Act are sustainable.

In other words, Government could not acquire lands by means of successive declaration under section 6 followed by single notification under section 4 (1). Though nothing however, prevents the Government from issuing fresh notification under section 4 (1) again even in respect of the same locality followed by subsequent notifications under section 6. but in such eventualities, compensation to be paid will be on the basis of the market value as on the latter date of the notification under section 4 (1) and so will generally be larger.

In order to overcome the adverse effect of of the above judgement, the Land Acquisition Act was amended by the Land Acquisition (Amendment and Validation) Act 1957 (13 of 1967). The amendment specifically provides that if necessary more than one declaration under section 6 may be issued from time to time in respect of different parcels of any land covered by the same notification under section 4 (1) of the Act.

The relevant provisions of the Coal Bearing Areas (Acquisition and Development) Act, 1957 correspond and are more or less the same as those of the Land Acquisition Act, 1894. Hence the aforesaid *decision of* the Supreme Court would apply also to the acquisitions made under the Coal Bearing Areas (Acquisition and Development) Act, 1957 and thereby affect the validity of a large number of acquisitions of land done or intended to be done for the National Coal Development Corporation Ltd., wherein single *notification* under section 7 (1) of the Coal Bearing Areas (Acquisition and Development) Act of 1957 has been followed by more than one declaration under section 9 (1) of the Act. It is not possible, nor will it be in the public interest to reopen all such cases and to start proceedings fresh as it would seriously dislocate the projects of the National Coal Development Corporation for which land has been acquired and compensation paid. Further, the issue of fresh notification under section 4 (1) would involve payment of large amount of additional compensation in view of the increase in land value.

The Bill under discussion, therefore, proposes to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, on the lines the Land Aquisition (Amendment and Validation) Act, 1957 (13 of 1967).

Secondly, this Bill also proposes to empower the Government to compensate the State Governments for the loss of royalty which they suffer when areas without any third party rights are acquired under the Act, by paying them such sums as they should have been entitled to by way of royalty had the areas been leased for the mining of minerals.

The Bill also incorporates a few formal amendments of a procedural nature to give effect to the above two main ideas.

I move.

MR. DEPUTY-SPEAKER : Motion moved :

> "That the Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquisitions *of land or rights in or over* land under the said Act, be taken into consideration."

श्री कमल मिश्र मधुकर (केसरिया) : उपाध्यक्ष महोदय, इस बिल मे पैच अप करने की कोशिश की गई है, यह पैच अप बिल है और कोई कम्प्रिहैसिव बिल नहीं है। जिन सवालों को लेकर उनका हल निकाला जाना चाहिये था, वह नही किया गया है और वैसा बिल नहीं लाया गया है। इसमे एक यह बात जरूर अच्छी है कि राज्य सरकारों को निश्चित राशि केन्द्र से मिला करेगी माइंज के कम्पेंसेशन के रूप मे।

[श्री कमल मिश्र मधुकर]

इस बात पर इस सदन में कई बार चर्चा हुई है कि जो रायलटी का पैसा बड़े-बड़े खदान मालिकों के जिम्मे राज्य सरकारों का पड़ा हुआ है, जो खानों के मालिक हैं, उनके जिम्मे पड़ा हुआ है, वह उनको मिले। उसके लिये आपने कभी प्रयत्न नहीं किया है। राज्य सरकारों को जब यह पैसा नहीं मिलता है तो उनको बड़ी कठिनाई होती है। इससे उनको फाइनेंशियल डिफिकल्टी का सामना करना पड़ता है और डिवेलपमेंट के कामों में जो पैसा लगना चाहिये, जो पैसा विकास के कामों में लगना चाहिये, वह नही लग पाता है और नतीजा यह होता है जो उनका पिछड़ापन होता है, वह बना रहता है और वे आगे नहीं बढ़ सकती हैं। मुझे बिहार का पता है कि उसको कितनी कठिनाई का सामना करना पड़ रहा है इस मामले मे। वेस्ट बंगाल के सामने भी यही समस्या है। वहां पर शासन की बागडोर केन्द्र ने अब तो अपने हाथ मे ले ली है। कोयले का जो उत्पादन होता है उसका 86 प्रतिशत हिस्सा बंगाल बिहार से पड़ता है। इन दोनों राज्यों की जो रायलटी की राशि बकाया पड़ी हुई है कोयला खदानों के मालिकों के जिम्मे इसको किस ढंग से वसूल किया जायेगा, इसका कोई हल इसमें नही सुझाया गया है। उसके लिये बिल में कोई व्यवस्था नहीं की गई है। ऐसे लोगों को जेल भेजने या सजा देने की बिल मे कोई व्यवस्था नही की गई है। मुझे बिहार का बकाया मालूम है कि एक कोयला खदान मालिक के जिम्मे रायलटी का तीन करोड़ रुपया है लेकिन उसके खिलाफ कोई कार्रवाई नहीं हो रही है। यह रायलटी की राशि वसूल करने के लिये कार्रवाई होनी चाहिये ताकि राज्य सरकारों को बकाया राशि मिल सके और वे इसको विकास कार्यों में लगा सकें और अपने पिछड़ेपन को दूर करने में सहायक हो सकें।

कोयला खदान क्षेत्रों का जिन्होंने निरीक्षण किया है, उनको जिन्होंने देखा है और जो सरकारी रिपोर्ट और आंकड़े हैं, उनसे भी यह पता चलता है कि बंगाल तथा बिहार में आसनसोल, झरिया, रानीगंज आदि इलाकों में कोयला खदानों में काम करने वाले जो मजदूर है उनकी मजदूरी में कोई खास वृद्धि नहीं हुई है। कुछ वृद्धि तो हुई है लेकिन जितनी होनी चाहिये थी नहीं हुई है। उनके जीवन-यापन करने के जो साधन हैं, रहन-सहन की जो स्थिति है, अस्पताल, मकान की जो सुविधायें है, वे अत्यन्त अपर्याप्त है। इन तमाम चीजों पर भी आपने ध्यान नही दिया है। कोयला खदानों में काम करने वाले मजदूरों की काम की जो स्थिति है, उसमें उनको टी० बी० आदि रोग हो जाते है और जिस वातावरण में वे काम करते हैं वह इतना खराब होता है कि हमेशा अस्वस्थ होने की दशा मे वे रहते है। उनको लगातार इस तरह की परिस्थिति मे काम करना पड़ता है। जो बीमारियां उनको इसकी वजह से हो जाती है उनकी रोकथाम करने के लिए बड़े पैमाने पर कार्रवाई करने की जरूरत थी। इनकी रोकथाम का प्रबन्ध होना चाहिये था। इस ओर भी आपने ध्यान नही दिया है। खुद आपका जो नेशनल कोल डिवेलपमेंट कारपोरेशन है उसके अन्दर भी जो मजदूरों को मजदूरी मिलनी चाहिये, नहीं मिलती है। उनकी समस्याओं का हल होना भी जरूरी है। हाउसिंग की जो इन सबकी समस्या है, वह भी हल होनी चाहिये।

सदन में बराबर इस बात की चर्चा चलती रहती है कि कोयले की ढुलाई के लिए वैगंज नही मिलते हैं। इस कारण से लाखों टन कोयला पड़ा रह जाता है। इस कारण से उद्योग को भी घाटा होने लगता है और उसकी जो समस्यायें है वे भी हल नहीं हो पाती है। इस ओर भी इस बिल को पेश करते समय आपने ध्यान नहीं दिया है। इस समस्या को हल करने की दिशा में आप क्या करने जा रहे हैं, इसके बारे में भी आपने कुछ नहीं बताया है।

इस बिल में आप जो कोल बेयरिंग

एरियाज है, उनको एक्वायर करने जा रहे है। यह अधिकार आप अपने हाथ मे ले रहे है। कम्पेंसेशन देने का जो सवाल है इसको किस तरह से हल करना है यह अधिकार भी आप ले रहे है। लेकिन इसके साथ साथ कोयला खदानो मे काम करने वाले मजदूरो की समस्याओं, रायल्टी की समस्या, आदि जो समस्यायें है, उनको हल करने की तरफ आपका ध्यान नही गया है। इस वास्ते मै कहता हू कि यह पैच अप मैजर है। समस्या का आंशिक हल ही इसके द्वारा आप निकाल रहे है। जो मूलभूत समस्यायें है, वे बनी रहेगी।

जो राष्ट्रीयकृत बैंक है वे भी उन्ही खदानो को कर्जे आदि देते है जो बडे लोग है। यह भी बाधा उत्पन्न करने वाली बात है। मै कहूगा कि अगर आप कोयला उद्योग का विकास करना चाहते है तो आप प्राइवेट एजेंसीस के रूप मे इस उद्योग को न रहने दे। जो छोटे लोग इसमे लगे हुए है, जो छोटे खदान मालिक है उनको आप थोडा बहुत मुआवजा देकर यह सारा जो उद्योग हैं इसको अपने हाथ मे ले, इसका राष्ट्रीयकरण आप करें। कोयला उद्योग मे अगर राजकीय पूजी लगेगी तो उसका फल यह होगा कि योजनायें समग्र रूप से बन सकेगी और उनको कार्यान्वित करने मे सहूलियत होगी। आजकल होता क्या है। प्राइवेट ओनर्ज के हाथ मे रहने मे अनेक समस्यायें खडी होती है। यहा पर जब प्रश्न किये जाते है तो किसी प्रश्न के बारे मे कहा जाता है कि इसके लिए लेबर डिपार्टमेंट जिम्मेदार है और किसी दूसरी समस्या के लिये कह दिया जाता है कि इसके लिए दूसरा विभाग जिम्मेदार है।

मैं चाहता हू कि आप ऐसा विस्तृत बिल लायें जिसमे कोयला खदानो मे काम करने वाले मजदूरो की मजदूरी बढ़े, उनको मकान की सुविधा उपलब्ध हो,, उनकी छटनी न हो सके और इसके साथ साथ जो दूसरी उनकी समस्यायें है, वे हल हों। साथ ही राज्य सरकारों की जो रायल्टी की राशि बकाया पड़ी हुई है खदान मालिको की तरफ उसको वसूल करने मे सुविधा हो सके, यह व्यवस्था भी आप करें। सारे कोयला उद्योग को आप राजकीय पूंजी के अन्दर लाये। जब आप समाजवाद की बात करते है तो राजकीय पूजी का देश के अर्थ तंत्र मे निर्णायक हिस्सा अदा करने के लिए आप सुविधा प्रदान करे। ऐसा नही होता तो समाजवाद की बात करना, कोरी कल्पना मात्र ही होगा।

अपने जवाब मे आप बताये कि आप उन समस्याओं को कैसे हल करने जा रहे हैं। समस्या का आंशिक हल तो आप इस बिल के द्वारा करने जा रहे है लेकिन जो और बड़ी बडी समस्यायें इस उद्योग के सामने है, उनका निदान नही हो पाएगा।

SHRI G. VISWANATHAN (Wandiwash): According to the original Act no compensation was payable to the State Government when the land is acquired by the Central Government.

MR. DEPUTY-SPEAKER: No compensation for the mineral; for land there is compensation.

SHRI G VISWANATHAN. Yes, the value of the mineral will not be taken into consideration. That is why the States have been urging on the Centre that this attitude of the Central Government is depriving them. We know the financial position of the States very well. They are in a very miserable position. Very often the State Governments are driven from pillar to post. They go to the Planning Commission From there they will be sent to the Finance Commission. Finally they have to go to the Reserve Bank of India for overdraft. No doubt, the Central Government gives them loans and grants by one hand but by the other hand takes away huge amounts from them by way of interest and instalment of the principal. Now I am glad that the Central Government have agreed to pay royalty to the State Governments, though they have not agreed to pay compensation.

Coming to the clauses of the Bill, clause 7 says:

[Shri G. Viswanathan]

"......the Central Government or the Company, as the case may be, may pay to the State Government such sum of money as would have been payable as royalty.."

Here the word "may" has been deliberately used. In the Statement of Objects and Reasons it is stated :

"The Central Government...... has decided that the State Governments should be paid purely on an *ex-gratia* basis..."

There they have used the word "should". But in the clause they have deliberately used the word "may" whereas actually it should have been "shall". I have seen in most of the Bills originating from the Central Government that where it is an obligation of the State Government they use the word "shall" and where it is an obligation of the Central Government towards the State Governments they use the word "may". This attitude should change and they have to use the word "shall" instead of "may" in this clause.

Then, the Bill empowers the government to acquire the land by stages. This is a curious procedure. There is a preliminary notification, a second notification and a final declaration. It is a very cumbersome process which causes a lot of hardship to the land-owners. Though as a lawyer I may not agree with this procedure, in the national interest I support this measure. At the same time, I would request the Government that, as far as possible, they should avoid this acquisition by stages. I am sure the Minister will agree to change the word "may" to "shall"

MR. DEPUTY-SPEAKER : Many good suggestions have been made which are outside the scope of the Bill. The hon. Minister may deal only with those which come within the scope of the Bill.

SHRI G. VISWANATHAN : Mine was relevant and important.

MR. DEPUTY-SPEAKER : I was not referring to his suggestion. There were many other good suggestions which were not whithin the scope of the Bill. Government may consider them afterwards. They need not be replied to now.

SHRI SHAHNAWAZ KHAN : This Bill, as I said in my opening speech, has a very limited scope. The aim of this Bill is to bring the Coal Bearing Areas (Acquisition and Development) Act in line with the Land Acquisition Act because both the enactments deal with the same subject more or less. The Land Acquisition Act was amended in 1967. What we are trying to do is to bring this Act in line with the Land Acquisition Act. It has a very limited scope.

As my hon. friend opposite has said, the State Governments were deprived of their royalties because no compensation was payable in respect of minerals. Now we are having a provision whereby the State Governments would be entitled to compensation in respect of minerals also.

MR. DEPUTY-SPEAKER : The main quarrel is that the word 'may' should be substituted by 'shall'.

SHRI SHAHNAWAZ KHAN : Personally I do not think that there is any difference made by change of the word 'may' by 'shall'. My friend also said that various private owners of coal mines are not paying royalties to the State Governments. State Governments have sufficient power including the right to terminate the lease in case these royalties are not paid. I think those powers are sufficient. With these words I commend this Bill.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquisitions of land or rights in or over land under the said Act, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : Now we take up clause by clause consideration. The question is :

"That clauses 2 to 8, clauses 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted

Clauses 2 to 8, Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI SHAHNAWAZ KHAN I move

' That the Bill be passed "

MR DEPUTY-SPEAKER The question is

"That the Bill be passed '

The motion was adopted

DISCUSSION RE FLOOD AND DROUGHT SITUATION IN THE COUNTRY

MR DEPUTY-SPEAKER Now we take up discussion under Rule 193 on the flood and drought situation in the country

श्री परिपूर्णानन्द पैन्यूली (टिहरी-गढवाल). उपाध्यक्ष महोदय, जैसा कि सर्व-विदित है, आज देश भर मे बाढ का जो प्रकोप हुआ है, उस के कारण लाखों घर तबाह हो चुके है । हम वर्षों से देखते आ रहे है कि हर साल जब जब बाढ आती है, उस के बाद हमारी सरकार के घडियाल के आसू तो बह रहे है, किन्तु बाढ की स्थायी रोक-थाम के लिए, उस के निराकरण के लिए उसने आज तक कोई ठोस कदम नही उठाया है । अब तक केवल टीके लगाने की ही प्रक्रिया अपनाई गई है और जो बाढ से क्षतिग्रस्त परिवार है, उन को थोडी बहुत सहायता पहुचाने का प्रयास तो किया गया है, किन्तु उससे जो क्षति हमारे देश को पहुच रही है, हर साल जो करोडो रुपये की सम्पत्ति नष्ट होती जा रही है, उसको बचाने के लिए सरकार के द्वारा कोई कार्यक्रम अभी तक नही बनाया गया है ।

मैं उदाहरण के रूप मे निवेदन करना चाहता हू कि चतुर्थ पचवर्षीय योजना के लिए सरकार ने 153 करोड रुपये का प्रावधान किया है, जब कि आवश्यकता कम से कम 100 करोड रुपये की है ।

यही नही मे एक बात और निवेदन करना चाहता हू कि सरकार ने चाहे वह केन्द्रीय सरकार हो अथवा प्रान्तीय सरकार, बाढ के मूल स्थान पर जहा से बाढ का उद्गम होता है उन स्थानो पर बाढ की रोकथाम के लिए कोई योजना न अब तक तीन योजनाओ मे रखी है और न चतुर्थ पच वर्षीय योजना मे उस के लिए कोई प्रावधान किया गया है । मै उदाहरण के लिए निवेदन करना चाहता हू कि फ्लड कट्रोल को अब तक जिन चार भागो मे विभाजित किया गया है उस मे कास्ट्रक्शन आफ एम्बैकमेट्स ड्रेनेज स्कीम्स टाउन प्रोटेक्शन स्कीम्स और रेजिंग दि विलेज एबव दि फ्लड लेवेल यही चार बाते रखी है । किन्तु कैचमेट एरियाज जो कि नदियो के है उनमे बाढ की रोकथाम के लिये कोई योजना सरकार ने अभी तक तैयार नही की है । 1951 से जबकि फ्लड कट्रोल का काम शुरू किया गया तब से अब तक केवल 250 करोड रुपये इस मे व्यय हुए है जबकि हम देखते है कि हर साल अरबो रुपये की सम्पत्ति इलाको इसमे नष्ट होती रही है ।

भारत सरकार की इरीगेशन ऐड पावर मिनिस्ट्री की एक विशेषज्ञ समिति ने जो इस पर जाच की थी वह इस परिणाम पर पहुचा थी कि हमको कैचमेट एरियाज मे फ्लड कट्रोल के लिये सबसे अधिक ध्यान देने की आवश्यकता है और मै आपको सूचना के लिए एक विशेषज्ञ समिति की रिपोर्ट-टेक्निकल रिपोर्ट आन ऐन आन-दि स्पाट स्टडी आफ दि अलकनदा ट्रैजेडी, 1970 से एक छोटा सा अश का उद्धरण करना चाहता हू । उसमे कहा गया है—

"The damage on the Rishikesh-Joshimath Road were followed by a localised cloud burst in the area around the source of water feeding the Patal Ganga, Rishi Ganga and Dhauli Ganga "